

**IN THE INCOME TAX APPELLATE TRIBUNAL  
BANGALORE BENCHES "B", BANGALORE**

**Before Shri George George K, JM & Shri B.R.Baskaran, AM**

ITA No.1111/Bang/2018 : Asst.Year 2012-2013

ITA No.1112/Bang/2018 : Asst.Year 2013-2014

ITA No.1113/Bang/2018 : Asst.Year 2014-2015

M/s.Airbus Group India Pvt.Ltd. (erstwhile EADS India Pvt.Ltd.) 4 <sup>th</sup> Floor, Xylem, Plot No.4 and 4A Dyavasandra Industrial Area Mahadevapura Post Whitefield Road Bangalore – 560 048. <b>PAN : AAGCA1513R.</b>	v.	The Asst.Commissioner of Income-tax, Circle 1(1)(1) Bangalore.
(Appellant)		(Respondent)

Appellant by : Smt.R.Rashmi, Advocate  
Respondent by : Sri.K.V.Arvind, Standing Counsel

<b>Date of Hearing : 09.08.2021</b>	<b>Date of Pronouncement : 09.08.2021</b>
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**ORDER**

**Per George George K, JM**

These appeals at the instance of the assessee are directed against three different orders of the CIT(A). The relevant assessment years are 2012-2013, 2013-2014 and 2014-2015.

2. At the time of hearing before us, the learned Counsel for the assessee vide letter dated 20<sup>th</sup> July, 2021 submitted that the assessee has already settled the issues involved in these appeals, under VSV Scheme. Hence he prayed that the appeals may be dismissed as withdrawn. Accordingly, we dismiss the appeals filed by the assessee as withdrawn.

3. In the result, the appeals filed by the assessee are dismissed.

Order pronounced on this 09<sup>th</sup> day of August, 2021.

**Sd/-**  
**(B.R.Baskaran)**  
**ACCOUNTANT MEMBER**

**Sd/-**  
**(George George K)**  
**JUDICIAL MEMBER**

Bangalore; Dated : 09<sup>th</sup> August, 2021.  
Devadas G\*

Copy to :

1. The Appellant.
2. The Respondent.
3. The CIT(A)-3, Bangalore
4. The Pr.CIT-3, Bangalore.
5. The DR, ITAT, Bengaluru.
6. Guard File.

Asst.Registrar/ITAT, Bangalore